



filed minutes of the meeting held on 3.12.2010 wherein it has been agreed that the issue will be comprehensively addressed in the revised Standards of Performance Regulations being framed by the State Commission. However, pending issuance of the Regulations, a procedure has been agreed as laid down in the agreed minutes of meeting. Accordingly, this Appeal is disposed of in terms of the minutes of the joint meeting dated 3.12.2010 signed by both the parties which shall form part of the order and the order impugned dated 8.4.2010 stands modified to that extent. Accordingly, **the Appeal stands disposed of.**

**(Justice P.S. Datta)**  
Judicial Member

**(Rakesh Nath)**  
Technical Member

PK/KSM